

Central Administrative Tribunal Madras Bench

OA 310/01107/2018 to 310/01109/2018

Dated Monday the 3rd day of December Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

V. Sasi ... Applicant in OA 1107/2018
J. Kalpana ... Applicant in OA 1108/2018
M. Punitha Jeyaseeli ... Applicant in OA 1109/2018

By Advocate M/s. R. Malaichamy

Vs.

Union of India
Rep. by the Additional Commissioner &
Regional Director
Employees' State Insurance Corporation (ESIC)
Regional Office
143, Sterling Road, Chennai 600 034. Respondents in all OAs

By Advocate Mr. K. Prabakar

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

The applicants have filed the OAs under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To call for the records of the respondent pertaining to his order which is made in 51-A-22(15)-Tr.Posting (Nursing and Para Med)/2018/Admn. And Office Order No. 450(E) of 2018 dated 07.08.2018 in so far as the applicant is concerned and set aside the same; and

ii. To pass such further orders”

2. When the matter is called, learned counsel for the respondents submits that the respondents filed WPs 25528, 25540 and 25548 of 2018 against the interim order dated 17.08.2018 passed in OAs 310/1108/2018, 310/01107/2018, 310/01109/2018 and the consequential orders dated 12.09.2018 in the relevant MAs. A copy of the order of the Hon'ble High Court dated 20.11.2018 disposing of the said WPs is produced which is taken on record. Learned counsel for the applicant present and he agrees with the same.

3. As the matter has been heard by the Hon'ble High Court and an order passed in the WPs to the effect that the OAs stand disposed of, no further action is called for in the Tribunal. Registry may take note and make necessary entries regarding disposal of the OAs.

(R. Ramanujam)
Member(A)